

[Sh. M. V. Chandrashekara Murthy]

[Placed in Library See No. LT-3885/93]

1993 declaring some substances and preparations as Manufactured Drugs issued under sub-classes (b) of clause (xi) of section 2 of the Narcotic Drugs and Psychotropic Substances Act, 1985

12.32 hrs

[English]

ASSENT TO BILLS

(9) A copy of the Notification No. S.O. 197 (E) (Hindi and English versions) published in the Gazette of India dated the 24th March, 1993 empowering the officers not below the rank of Sub-Inspector in the department of Narcotics and officers not below the rank of Inspector in the departments of Central Excise, Customs, Revenue Intelligence, Central Economic Intelligence Bureau, Intelligence Bureau and Narcotics Control Bureau for the purpose of the sub-clause (7) of clause 4 of the Narcotic Drugs and psychotropic Substances (Regulation of Controlled Substances) Order, 1993 issued under section 9A of the Narcotic Drugs and psychotropic Substances Act, 1985.

(10) A copy of the Notification No. 198 (E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1993 declaring Acetic Anhydride as a controlled substance issued under sub-clause (via) of section 2 of the Narcotic Drugs and psychotropic Substances Act, 1985.

(11) A copy of the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Order, 1993 (Hindi and English versions) published in Notification No. C.S.F. 295 (E) in Gazette of India dated the 24th March, 1993, issued under section 9A of the Narcotic Drugs and Psychotropic Substances Act, 1985 [Placed in Library. See No. LT-3884/93].

(12) A copy of the Scheme of War Risks Insurance of Marine Hulls (1976) (As amended upto 1993) (Hindi and English versions)

SECRETARY-GENERAL: Sir, I lay on the Table the following twenty two Bills passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 23rd February, 1993:-

- (1) The Oil fields (Regulation and Development) Amendment Bill, 1993.
- (2) The Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993.
- (3) The Appropriation (Vote on Account) Bill, 1993
- (4) The Appropriation Bill, 1993.
- (5) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993
- (6) The Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993
- (7) The Rajasthan State Legislature (Delegation of Powers) Bill, 1993
- (8) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1993
- (9) The Uttar Pradesh Appropriation Bill, 1993
- (10) The Rajasthan Appropriation (Vote on Account) Bill, 1993
- (11) The Rajasthan Appropriation Bill, 1993
- (12) The Madhya Pradesh Appropriation (Vote on Account) Bill, 1993.

(13) **The Madhya Pradesh Appropriation Bill, 1993**

(14) **The Himachal Pradesh Appropriation (Vote on Account) Bill 1993**

(15) **The Himachal Pradesh Appropriation Bill, 1993**

(16) **The Jammu and Kashmir Appropriation (Vote on Account) Bill 1993**

(17) **The Jammu and Kashmir Appropriation Bill, 1993**

(18) **The Appropriation (Railways) Bill 1993**

(19) **The Appropriation (Railways) No 2 Bill, 1993**

(20) **The National Commission for Backward Classes Bill 1993**

(21) **The Multimodal Transportation of Goods Bill, 1993**

(22) **The Passports (Amendment) Bill 1993**

[*Translation*]

DR P R GANGWAR (Pilibhit) Mr Chairman, Sir, a demand to protect cows had been made by Mahatma Gandhi and Vonoba Bhavle long ago and on November 7 1968 respected Karpatriji was subjected to many tortures. Though a Bill to this effect was drafted, it was not adopted till date. Please adopt it for prohibiting cow-slaughter not only in Uttar Pradesh but also all over the country. This Bill seeking a ban on sale of beef and beef products, any demonstration to this effect, transportation of cows, bulls, oxen and calves from the State without the permission of the State Government and making it a cognizable and non-bailable offense under section 8 and providing for stringent punishment to those who violate the provisions of this

Act was passed by both the House of State the Legislature. The Bill was sent to the Central Government but even after several reminders it has been sent back to the State Government.

During the BJP rule in Uttar Pradesh Kalyan Singhji has sent the Prevention of Cow Slaughter (Amendment) Ordinance 1991 to the President of the State. The Ordinance contained similar provisions. Since Presidential assent was not received a Bill was prepared, passed by both the Houses of the State Legislature and sent to the President for his assent in 1992.

Please reconsider this Bill and ban cow slaughter not only in Uttar Pradesh but in whole of the country and save the mother cow.

[*English*]

SHRIG M C BALAYOGI (Anaparam) Mr Chairman Sir I want to draw the attention of the hon. Minister for Information and Broadcasting, through you Sir to the Telugu Film titled as "Dr Ambedkar" depicting the life and mission of Dr Ambedkar which was produced and screened recently in Andhra Pradesh. It was partially financed by the Government of Andhra Pradesh. To spread the message of this great son of India to the people of our country in general and to the Dalits in particular this film has to be telecasted as a Regional Film on the Doordarshan Network and it will be highly appreciated.

The film on Dr Ambedkar's life has been most inspiring and highly educative. The producer of the film Dr (Mrs) Padmavati deserves much compliments for taking up a highly difficult task of brilliantly portraying such a towering personality for the benefit of the people. The telecasting of the film will be reaching millions of down-trodden people which will enlighten and educate them. Dr (Smt) Padmavati who produced the film has not been given sufficient finances from the State Government of Andhra

[Sh G M C Balayogi]

Pradesh Truly she requires some financial help from the central Government to clear off the debts

I therefore request the hon Information and Broadcasting Minister and the Welfare Minister through you to telecast this film as a Regional Film on Doordarshan network. The Minister had promised to telecast the film on the 14th of April the Birthday of Ambedkar but it was not telecasted

I request the Union Welfare Minister and the Information and Broadcasting Minister to release some funds to the producer who has to clear off her debts

SHRI AMAL DATTA (Diamond Harbour)
Sir there are free hospitals like Safdarjung Hospital where every medicine and every other aid to the patient are supposed to be given free. Recently, on the 13th of April, the death of a 70 year old woman took place because the hospital could not provide intravenous saline which had to be injected immediately when the emergency arose (*Interruptions*)

SHRI NITISH KUMAR (Barh) What is going on there? It is against Rule 349

MR CHAIRMAN Madam, you should never show your back to the chair

(*Interruption*)

MR CHAIRMAN Please do not disturb him. Let him complete

SHRI AMAL DATTA The problem is that the House can never be properly put to order

The death occurred of a 70 year old woman, who was a patient in Safdarjung Hospital, when an emergency arose her relations were called from their home and they were asked to bring saline. It took time to get the saline and when her

relatives came back, the lady died. This occurred in Safdarjung Hospital, in the capital, where it should be much better than the many other hospitals run by the central Government and state Governments

When the Superintendent of the Hospital was asked why there was no saline in the hospital he says that the supplies to the hospital were inadequate. He says that most of the patients have to, in any case, go and buy their own saline and nothing is available for emergency. This is something which is extraordinary. The INDIAN EXPRESS came out with a news item on the 16th and on the 19th, it came out as a lead article. In both these news items the word used was "he shirked of". The superintendent of the Hospital shirked of this as a routine affair. This kind of a death is a routine affair in that hospital and that is how it is being treated by the Government doctors including the superintendent. There is a history. The history is that this hospital was buying saline at double the price than the Government's issue price.

The matter was raised in many forums including here in parliament. Then the Minister could not properly defend himself and an order was given that the Superintendent is not to buy it from outside but take it from the Government hospital. He is now hiding under that order saying that because the supply is to come from the Government stores depot, therefore this was not available. This is what he is hiding himself under.

MR CHAIRMAN I think you have made your point.

SHRI AMAL DATTA This is a very important matter as to how the Government hospital is being run. The question is either against the superintendent disciplinary action is taken or the Minister must come and explain as to why the saline was not available. This is not one case, this is a routine affair. The Government must do something about it and the Minister must come and explain as to how the situation

arose that there was no saline in the hospital and the patient had to die. (Interruption)

[Translation]

DR. CHATTRAPAL SINGH (Bulandshahr): My name was at serial 5 in the list, you have changed my number.

MR. CHAIRMAN: I am calling at serial 11.

DR. CHATTRAPAL SINGH: Junior members never get time here, my name was above his name.

MR. CHAIRMAN: You might have been given a list by someone, please treat the list as an unauthorised list. You should not say like this. I am giving opportunity at serial 11.

SHRI KASHIRAM RANA (Surat): Mr. Chairman, Sir, I would like to raise a very serious matter. I had demanded a statement from the Government on the serious bomb explosion at Surat railway station, but it has not been received yet. After the bomb explosion yesterday two persons were stabbed to death there. There had been a rally yesterday, at 3 O'Clock for protesting against the destruction of a statue of Hanumanji in a temple. The rally included 13-14 saints and a large public from the surat city. The rally was attacked by swords, daggers knives and rifles, but the police did not take any action against it. Six were fired from personal revolvers in which city's BJP President Fakir Bhai Chauhan and state president shri Narottam Bhai Patel were fired at. But the police did not taken any action. The whole night there had been violence and assault, but police had done nothing. Today the whole city is under curfew. Even after being so much tension in the city neither the state Government, nor the Central Government is making any statement in this House. Through you, I would like to say that these bombs were to be thrown at the train from the foot bridge but passengers were saved as the train was late. I would like to say that there is a great threat to the lives of the people as well as

of the whole country. An enquiry into the incidents of the bomb explosion, assault and killings should be instituted and enquiry should also be conducted into the circumstances which led to the state Government and state police; public and saints who participated in the rally have been caught by the police but not the culprits who fired on them.

MR. CHAIRMAN: What is your point.

SHRI KASHIRAM RANA: I would like to say that the Government should inquire into this partiality done with BJP people and the state Government should be instructed to order the police to take action against the people responsible for it. The Government should make a statement on it. (Interruptions)

DR. K.D. JESWANI (Khed): We all M.P.s from Gujarat have requested the hon Prime Minister about the economic and social situation in Gujarat but... (Interruptions)

MR. CHAIRMAN: An hon member from your party is speaking. Your point has been included. Kashiramji has already spoken about it. (Interruptions)

SHRI KASHIRAM RANA: Today people are being killed. Rallies by a particular section of society are being attacked. People are being massacred, still the Government is silent. Government should issue a statement in this regard. Government should do something. (Interruptions) The state police also do not take any action. (Interruptions) Even then action is not being taken.

[English]

MR. CHAIRMAN: Parliamentary Minister, yesterday, this issue was raised in the House when the other Minister had promised that because the bomb-blast took place in the railway corridor, some statement would be made. Kindly make a note of it and see that it is given. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura)
When will the statement be made?

MR CHAIRMAN Now I have told him to make a statement. I have drawn his attention that yesterday this issue was raised in the House by Mr Kanshiram Flana. At that time the Minister present had said that he would inquire into it and make a statement.

Again I have requested the Parliamentary Minister to take note of the situation and make the statement as early as possible.

SHRIBASUDEBACHARIA Today? (*Interruptions*)

[*Translation*]

DR CHATRAPAL SINGH (Bulandshahr)
Mr Chairman, Sir, my constituency Bulandshahr occupies the second place in the country in the production of wheat and jau but no arrangement has so far been made for their procurement. Procurement centres have not been opened in Uttar Pradesh so far. In open market the price of millet is Rs 200 per quintal while the support price declared by the Government is Rs 260 per quintal. The farmer is thus losing Rs 60 per quintal. Still central Government has not issued any instruction to its agency for the procurement of wheat and Jau in Uttar Pradesh. In other states also this work has not been taken up. Farmers are forced to sell their produce to the traders and consequently farmers have been directly affected. I would like to request the Government to open Centres for procurement of wheat and millet so that the farmers are saved from being ruined. I demand that immediate arrangements be made for procurement. (*Interruptions*)

SHRI RAJENDRA AGNIHOTRI (Jhansi)
Mr Chairman, Sir, Government should take measures for the procurement of wheat in Uttar Pradesh. (*Interruptions*)

MR CHAIRMAN If all the Members go on

repeating what he has stated it would be a waste of time. Please go by rules. Shri Agnihotri you are taking the time of others. Please sit down. (*Interruptions*)

SHRI RAJENDRA AGNIHOTRI Sir, arrangement should be made for opening procurement centres. (*Interruptions*)

[*English*]

SHRIDWARAKANATH DAS (Kanmganj)
Sir, in a statement laid down by the Government it is said that 15 per cent of the medical sub-centres should be set up in scheduled caste bastis having 20 per cent or more scheduled caste people and 7 1/2 per cent in scheduled tribe areas.

Further sub-centres and primary health centres should be set up in such SC and ST areas which are five kilometres away from available family welfare delivery points.

But in Assam particularly in my constituency Kanmganj which is a scheduled caste one the aforesaid guidelines are not at all followed. That is, West areas of SC and ST components are without medical sub-centres, not to speak of health and family welfare delivery points. Furthermore, most of the PHCs and civil hospitals are running short of doctors, apparatus, first-aid medicines, nurses, beds and other necessary articles.

So, the concerned Ministry of the Government of India is requested to look into the matter and take immediate suitable steps to improve the situation as it relates to the question of life and death of the thousands.

[*Translation*]

SHRI RABIRAY Mr Speaker, Sir, I would like to draw the attention of the House and the country towards a very important question. I

would like to draw the attention towards the way our democracy is being attacked. Carla Hills The Trade Representative of precious American Government threatened to impose 301 special Act has been imposed against India. Some people expected a different attitude from Clinton Government, but we never expected so. I expected the same attitude from Clinton Government as from Bush Government. A news has appeared in a leading News paper yesterday.

[English]

"Clinton administration has warned India and some other intellectual property problem countries including possible bilateral and cut-off pressures in multilateral institutions to stop aid, deadlines and investigations, if they don't address UC concerns promptly."

[Translation]

My friend Shri Shukla is present here. He would not pay attention towards the terminology. America would impose such laws against a country like India. I am quoting from the speech of Era shafieo,. The General counsel of trade Representatives of the present region.

[English]

"Progress in other cases has been painfully slow and non-existent. Some countries such as Brazil, India, Korea, Thailand, Taiwan and Argentina have had a long term in this Special 301 list."

[Translation]

Further he adds:-

[English]

"Us is prepared to use Special 301 more aggressively In this context, he is looking at every means to deliver American's message home."

[Translation]

Mr. Chairman, Sir, Indian Government has become a slave to three international organisations IMF, world Bank and GATT. Bill Clinton president of America is behind this. Although that Government has never sent any written document in this regard yet the Trade council has started a open trade war against India is being humiliated everyday. Therefore, I would like to urge the Government that it should take up the matter, since we believe in democracy. Government should issue a clarification in this regard so that the House and the country become aware how the law has been violated. The way America is threatening to enforce Special Act 301 against India poses a very critical question. Therefore, I would like the Government to respond... (Interruptions)

[English]

SHRI BASUDEB ACHARIA: The matter raised by Mr. Rabi Ray is very serious. Hence, the Government should respond.

MR. CHAIRMAN: He has brought it to the notice of the Government in a forceful way.

SHRI BASUDEB ACHARIA: Government should tell the House that we will not yield to US Government.... (Interruptions)

[Translation]

SHRI TEJSINGHRAO BHONSLE (Ramtek): Sir, National School of Drama Alumni is a organisation under the Ministry of Human Resource Development. This Ministry also gives financial assistance to it. Training is imparted to the Actors and lakhs of rupees are spent for this purpose. Dramas based on social, economic, educational and patriotic topics are also staged from time to time. Recently, the Third Year students of the NSD staged 'Gandhi' in which he was shown to be similar to R.S.S. and V.H.P. people. It was also shown that Gandhisang bhajan and 'Ramdhun' which are

[Sh Tejsingh Rao Bhonsle]

sung by some political parties for their vested interests in the present context. Congress has been shown as anti-muslim after the year 1947 in this demand.

MR CHAIRMAN Please do not read out rather you make a speech.

SHRI TEJSINGHRAO BHONSLE Nathu Ram Godse the assassin of Mahatma Gandhi has been depicted as a Hero. This type of education is being imparted in that educational institution. Government of India provides financial assistance to this institution and such dramas are shown there. This National Academy is reversing the history of India. I appeal to the Government that this incident should be investigated and action should be taken against whosoever is responsible.

SHRI RAMKRISHNA KUSUMARIA (Damoh) Mr Chairman Sir the railway facilities between Bina and Katni station are insufficient. A triweekly train runs between Delhi and Sambalpur. It does not have any halt at Damoh, while halts have been provided at other small stations. My submission is that this train should be run daily and halt should be provided at Damoh.

My submission is that railway services should be increased by running Shipra Express between Delhi and Howrah daily which at present is running twice a week.

SHRI SUBRATA MUKHERJEE (Raiganj) BSF is committing atrocities on the people living on Bangladesh border. This matter has been raised in the House several times and Chief Minister of West Bengal Shri Jyoti Basu had written a letter to the Central Government in this context but no attention had been paid to it. The constables of BSF shot four people in my constituency of Gopalpur. Such incidents are common in border areas of Radhikapur and Koddapalli. A few days back three people had

been shot in Nadiapur. A few days back a five year old tribal girl was raped and beheaded by a BSF Jawan in Matigara near Siliguri. Such incidents are very common in these areas. The Chief Minister has raised this matter with the Central Government but no attention has been paid to this matter.

The elections to panchayats are to be held there in about a month. They are very crucial for West Bengal. These Gram Panchayat elections are held there every five years at regular intervals. Under these circumstances these incidents at Bangladesh Border would have an impact on elections. Almost all districts of West Bengal are bordering Bangladesh. BSF personnel enter about twenty kilometers inside and commit atrocities. These incidents are certainly going to have an impact on the elections there. Therefore, I would request the Central Government to take serious note of these incidents and take stringent measures.

DR K D JESWANI (Kheda) Mr Chairman, Sir, I would like to draw the attention of the House towards a very serious matter. When Government had announced its liberalised industrial policy, our party along with other parties had warned the Government of its consequences.

13-00hrs.

This issue was discussed earlier also that multinationals should not be given permission to produce consumer goods but the Government has given permission to a multinational company Messers Kargil South East Asia Ltd. (Interruptions)

MR CHAIRMAN Please be brief so that others may also speak.

(Interruptions)

Dr K D JESWANI The Ministry of Surface Transport has given permission to this company to own 15 000 acres of land at Kandla.

Port area in Gujarat.... (*Interruptions*) The Government has used its power to grant permission to give 15,000 acre of land there. It has got many aspects. Kandla port trust framed a rule in 1971 wherein it was provided that land would not be allotted to anyone in this area due to ecological and internal security reasons. If a multinational company is established on the border area like Kutch then rises a question of the unity of the country. Already local companies are producing salt there. It would produce salt the tune of 10 lakh tons.... (*Interruptions*)

MR. CHAIRMAN: Please conclude otherwise it will not go on record.

DR. K. D. JESYWANI: Our Government has given permission to a multinational company to set up a salt industry. This is not justified. It will ruin the salt producing domestic small industries. Salt is not such an item, which requires to be made by a multinational company. I, therefore, request the Government to withdraw this permission (*Interruptions*)

(*English*)

SHRIMUMTAZASNARI (Kodarma): Mr. Chairman, Sir, I would like to bring to the kind notice of the Government - this is just an on-set of the summer seasons - that at the very beginning stage itself, there is a deep and grave crisis all over Delhi regarding drinking water

So far as the DDA colonies are concerned, they are also facing a deep and grave crisis of drinking water. There is acute shortage of drinking water facility in Vasant Vihar, Vasant Kunj and so many other DDA colonies.

Similarly, you will be surprised to find that there is 30 MGD of water available to the Delhi Municipal Corporation but in spite of that, this corporation is not in a position to supply drinking water to the residents of Delhi whereas the Delhi people require only 15 gallons per head but with this 30 MGD water supply, the Delhi at the rate of 50 gallons per head. So, this is very much surprising and at the same time because of

these pipes which were installed forty years back which have become outdated, these pipes are not able to supply water to all these residents.

Similarly, you find that even in the newspapers it has come that even the quarters of the Prime Minister and the Ministers are getting polluted and contaminated water. This is highly surprising. Even the VIPs quarters are supplied contaminated and polluted water. This is flashed in various newspapers today. So, this is highly regrettable and this should be controlled by the Government of India and the water supply must be regular to all these colony dwellers and colony residents

(*Translation*)

MR. CHAIRMAN: Still there are some persons who want to speak. If the Hon. member take one minute each then we can accommodate 10 to 15 members more

DR. RAMESH CHAND TOMAR (Hapur): Mr. Chairman Sir, through you, I would like to draw the attention of the House towards Khoda residential colony of Ghaziabad. I demand the Government that his colony should be regularised immediately so that more than one lakh residents of this colony may not suffer in the hands of bureaucracy. There are 30 to 35 thousand houses in this colony and some more are being constructed. During its regime the B.J.P. Government in U.P. had accepted this thing considering these facts and an order to regularise this colony was also issued in November, 1992. But immediately after that, that Government was dismissed and bureaucracy totally ignored that order. The Noida Development Authority carried out a survey some time ago, which is not known to the residents. The bureaucracy is trying to uproot the residents. The Government should intervene into it and bring out a solution which is acceptable to one and all so that not a single family of this colony is uprooted and all amenities are provided there and above all it should be regularised.

[English]

SHRI PALA K M MATHEW (IDUKKI)
Sir I use to point out a very urgent matter drastically affecting small rubber growers in Kerala

Now the commerce Minister has suddenly come out with an announcement invit applications for the grant of licence to import into India the seven lakh and odd small cultivators of rubber in Kerala view this as an extreme concern with deep anguish and alarm

Now the consequent downfall in price will ruin the small farmers These steps will marginalise the STC and would permit the industrialists and monopolist to import rubber This is most unfair to the small rubber farmers

Yielding to the monopolists will automatically break the backbone of the economy of the Kerala also The official assessment of the bureaucrats regarding the shortage of rubber is unrealistic and untrue Now there is no dearth of rubber in India at the moment The present price is most unremunerative also The small farmers are in the unorganised sector and they have no pressure groups or lobbies for canvassing for them

So I would request the Government to raise the minimum price of rubber at least to Rs 3 per kilo and I strongly urge upon the Government to import even a kilo of rubber

SHRI HANNAN MOLLAH (Uluberia) It has been reported that about 143 employees of the Indian Trade Promotion Organisation (ITPO) have been retrenched recently and they are out of job since 14.4.1993 It is against the Government's assurance in the House that no public sector unit in such a way would retrench its employees and if there is a surplus they will be replaced and redeployed But here in Delhi in the ITPO office at Pragati Maidan they have retrenched 143 employees saying it is done because of economic reasons

You will be surprised to know that lakhs of rupees are being spent to bring some machines for attendance of the employees there You will be also surprised to know that the Chairman and other officers of ITPO are going abroad every week and every month and lakhs and lakhs of rupees are being spent and they talk of economy In that situation I will say that it should be stopped For these foreign trips and other things there should be some norms In the name of economy only the employees should not be retrenched and the 143 employees should be taken back and they should be given back their employment in the ITPO

[Translation]

SHRI RAM TAHAL CHOUDHARY (Ranchi) Mr Chairman Sir I would like to make some submissions about Ranchi city of Bihar Ranchi has a population of ten lakh The central Government as well as the State Government have been asked for the last two years to provide a by pass there In the absence of by pass there is a lot of traffic jam which apparently is the main cause of many accidents there Therefore through you I urge the Central Government to construct a by pass in Ranchi There are many cities in the country which have a population of more than 10 lakh by passes should be provided in all the such cities

DR LAXMINARAYAN PANDEYA (Mandsaur) Mr Chairman Sir the Central Government opens Central schools at various places in order to provide facility to Central Government employees and proper education to their wards I am sorry to say that the number of Central schools in Madhya Pradesh is not sufficient It is very sorry to know that even after making recommendation to open new schools at various places in Madhya Pradesh the same have not been opened It is totally unjust not to provide a central school in Mandsaur which is a C R P F Centre and is also inhabited by employees of Excise Income tax and Railways

Therefore through you, I would request the

Minister of Human Resource Development to consider it and provide a central school there from next session and issue directions in this regard

[English]

SHRI UDDHAB BARMAN (Barpeta) Mr Chairman I would like to bring to your notice and also the Government and the House the problems faced by some industries in Assam now as a result of the high price and non-availability of raw material. There is a growing incidence of lay off, retrenchment and closure of industrial units in the state which is very much backward economically and industrially.

The recent hike in the price of viscose fibre and its short supply has gone a long way to make the textile units sick. The recent policy also affects the prospect of industrial growth in Assam. As an instance one may cite the case of Indian Carbon. The factory has so far been using the raw petroleum coke available from the refineries in Assam. As a result of the decanalization the cost of the indigenous petroleum coke is almost double the price of imported coke, Rs 5602.26 per Metric Tonne for indigenous coke while the price of imported coke at present is Rs 2700 per Metric tonne.

Assam, being far away from ports, has to bear the high transportation cost. Again the use of indigenous raw transportation cost. Again the use of indigenous raw material has also become costly for the factory. Naturally, the result is that the factory is going to be closed down. A peculiar situation is that while incentive for industrialisation is declared, factories are being closed every day.

In view of the above I urge upon the Central Government to give a thought to the problem of raw materials facing the industries in Assam and also arrange the things in such a way that Assam and the states in the North-Eastern region are treated as a special category states in words and deeds.

[Translation]

MAJ GENERAL (Retd) BHUWAN CHANDRAKHANDURI (Garhwal) Mr Chairman, Sir, through you I want to remind the Government that the birthday of late Shri Hemvatinandan Bahugana falls on 25th April. He was a great patriot and freedom fighter and had served this country.

He took active part in the Quit India Movement in 1942 as a result of which he was imprisoned by the British Government. Due to tortures inflicted on him during long terms of imprisonment, he suffered many diseases but he continued to give leadership to various student Organisations, labourer Organisations and unions from the jail itself. He also served the country as a minister in the centre having very Finance etc. and also as a Chief Minister and Cabinet Minister in Uttar Pradesh.

Mr Chairman, Sir, on 17th March, 1993 which is his death anniversary during zero hour, I had requested the Minister for communications to issue a commemorative stamp on late Bahugana on the occasion of his birthday on 25th April. The then Minister of Communications Shri Rajesh Pilot had agreed to my suggestion but the same has not been issued till date. I therefore request the hon. Minister for communications to immediately get issued a commemorative stamp in the memory of late Bahugana.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) Mr Chairman, Sir, through you I would like to draw the attention of the Government towards the working of N T C whose every mill is incurring a loss of crores of rupees every month. The main cause behind the loss in these mills is the rampant corruption. The appointments and promotions in N T C are made arbitrarily as there are no written rules in this regard. That is why a person who does not qualify even for the post of a peon is working as General Manager. He has formed his gang and this gang makes appointment of Chairman. Managing

[Sh. Ramashray Prasad Singh]

Directors and Directors. According to an order of 20th March, the cloth of N.T.C. Mills was ordered to seel at half of the rates. That fellow went to Europe to make merry and he spent 50 lakh dollars on his merry making but even than he could not sell an inch of cloth there.

Therefore, through you, I would like to urge the Government to initiate a high level inquiry into the corrupting prevalent in N.T.C. and evil deeds of the officers there. In this way you can get many proofs against the officers involved in malpractices. According to my information the N.T.C. officials are indulged in there pleasures and nude photographs dancing with semi nude girls have been sent to the Prime Minister. These photographs will tell many more things during the investigation. Therefore, through you, I would like to urge upon the Government to initiate a high level inquiry into this matter and remove such person.

SHRI VIRENDRASINGH (Mirzapur): Mr. Chairman Sir, some days back we were expressing our concern about drought in many parts of the country but now hailstorms and snow fall has caused loss to the crops of many a farmers in Eastern U.P and Bihar. In my constituency, Harya Lalganj Block of Mirzapur district, hailstorm has destroyed the crops completely. The farmers there are compelled to work as a labourer.

Sometime back work was started on the Maji bridge which links U.P and Bihar and the people in the area were earning their livelihood by working there as labourers but now that work has also been stopped. I urge upon the Government to pay compensation to the farmers for the loss caused to their crops due to hailstorms in Lalganj and Harya development block. The construction of Maji bridge should also be restarted without further delay so that people of that area may get some work there.

SHRIMATI GIRIJA DEVI (Maharaj Ganj): Mr. Chairman, Sir, I would like to raise the

problem faced by the people of Saran, Sivan and Gopalganj area of North Bihar. Generally the people of these areas go out of their villages for their livelihood, I would like to draw the attention of the House towards inadequate rail facilities provided for these areas. It is a thickly populated area of North Bihar and people go out of their villages in search of their livelihood.

Sir, now-a-days marriage season is going on and every day thousands of persons want to go to their homes. Every day many persons belonging to Sivan, Chhapra, Hazipur and Gopalganj come to my house for railway reservation from special quota, but no reservation is available in any of the trains going to these areas even upto the month of may. people are helpless. They are not able to go to their villages to attend marriages at their residence. Therefore, I would like to request the Government that at least two new trains should be introduced between Delhi and Muzaffarpur so that these poor people may reach their villages in time to attend marriages.

SHRIMATI KRISHNENDRA KAUR (Deepa) (Bharatpur): Mr. Chairman, Sir, I would like to draw the attention of the Government toward the canal passing through Bharatpur city. Many wells constructed along the canal are used for drinking water. But all the waste of city is thrown into this canal and as a result of it the water in wells constructed along the canal has also got contaminated and it cannot be used as potable water. Therefore, Sir, I would like to request the Government through you that action should be taken to make arrangements to check the waste of city going into the canal and also to clean the canal so that the people may get potable water.

Similarly, there is an old drainage system in Bharatpur city which is alright and should be restarted so that the city could be kept clean.

SHRI HARI KEWAL PRASAD (Salempur): Mr. Chairman, Sir, I would like to draw the attention of the House towards the fact that on 6th

April rail roko' agitation was launched by Janata Dal in protest against Dunkel proposal all over the country. The workers resorted to chakka jam at almost all the Railway stations in Uttar Pradesh. The state administration which is under President's rule, resorted to indiscriminate lathi charge on the workers at Kanpur, Gorakhpur and Sidharth Nagar. At Kanpur, women were dragged from their hair and were beaten up with shoes. At Gorakhpur two women named Geeta Pandey and Punam Kishore were stripped before police officials. Later on the workers were arrested and put behind the bars. The police official beaten them severely at police station saying that these people belong to Mandal and Masjid which resulted into fracture of hands and arms of ten workers. Protesting against this high handedness the local people staged dharnas. On the 20th they staged a dharna in front of District Collector Office and later on at GPO park. Sir, through you, I would like to say that this was a democratic and peaceful agitation organised by Janata Dal and Left fronts to draw the attention of the Government towards the serious consequences of Dunkel proposal but the Government tried to crush and suppress the agitation, beaten the workers and stripped the women. Therefore, I would like to appeal to the Government to order a judicial enquiry into it and punish the guilty officials.

SHRIBALRAJ PASSI (Nainital) Mr Chairman Sir, I would like to draw the attention of the Government towards an article appeared in Rashtriya Sahara newspaper under caption 'Bharat gulami ki or' 'The reckless foreign loans being taken by the Government are increasing debt burden on the country. There is debt of thousands of rupees an every citizen of our country. Many citizens have sent cheque of Rs 3180/- to the president of India or to the Finance Minister Dr. A. B. Ahmed to get themselves debt free. It is mentioned in the news that the disastrous economic policies adopted by the Government directly or indirectly amounts to treason. Such allegations leveled against the Government in the newspaper have made the people worried.

I would like to request the Central Government that it should make all the things clear to the people and political leaders of different political parties. There is a need to tell the people about the economic crisis and the direction in which our country is heading so that country could be saved from the disaster.

SHRI DEVENDRA PRASAD YADAV (Jhunjharpur) Mr Chairman, Sir, I would like to draw the attention of the Government towards a matter of public importance. The Central Government has cleared a plan in 1989-90 for the construction of 135 kms long lateral road from Darbhanga to Forbesganj in North Bihar. Two years have passed since then and all procedures have been completed by the planning commission but the construction work of this lateral road is lying in complete dur to the non-allocation of funds. It is a matter of serious concern.

This lateral and border road is not important only from transportation point of view but also from strategic point of view. This border road would link India and Nepal.

Therefore I would demand that the Central Government should immediately release funds for the construction of this lateral road and the construction work, which is lying incomplete on this 135 km long road from Darbhanga to Forbesganj should be taken up on war footing.

[English]

SHRI JITENDRA NATH DAS (Jaipaign) Mr Chairman, Sir, I would just like to draw the attention of the Government to the fact that the Railway Department has recently given an order to close down the marshalling yard and steam loco shed in Siliguri junction, Darjeeling, North Bengal, as a result of which all the development work, which was undergoing, was stalled. The doubling of Malda - New Bongaigaon line and gauge conversion from new Jaipaign to New Bongaigaon Via Siliguri junction has already

[Sh Jitendra Nath Das]

been stopped. These actions of the Railway authorities have created a chaos among the people of that area who are agitated and also among the employees whose future is in the dark and who are in a very distressed condition. Hundreds of contract labourers have been thrown out of the job.

You know, Sir, that siliguri is a very important city and has now become the nerve centre of the business activities of the North East zone. Also for the overall development of siliguri town railway communication is very essential.

I would like to draw the attention of the Government so that the Government may revoke these orders so that the development of siliguri town may stand in a better position.

MR CHAIRMAN: We have almost completed the list. The last speaker is Shri Girdhari Lal Bhargava.

(Interruptions)

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr Chairman, Sir, through you I would like to draw the attention of the Government towards an important matter. The Central Ministry of Environment has issued a notification on the 28th January, but the forest area has not been defined clearly in the notification. The areas where there is no tree or where tree cannot be grown have also been defined as forest areas. Such areas have not been excluded from agriculture land ceiling Act. It has rendered 50 thousand mine workers and owners jobless in Rajasthan. Besides, it has ruined the economy of Southern Rajasthan where 40 per cent of population is directly or indirectly dependent on mining. There was an earning of Rs. 150 crores from this. My allegation is that it is not being exported to international market. This concession was given with a view to bring multinational compa-

nies to India. The mine owners have mechanised. They are exporting their goods. Hundreds of crores of rupees of Rajasthan Finance Corporation and Rajasthan Bank have been invested in these mines. It can be understood if a ban is imposed on a mining operation in thick forest areas but where there is no tree and no tree can grow there. The defective notification issued by the Ministry of Environment will have nationwide effects. They should define the forest area so that mining operation may also be saved.

Sir, you have given me little time in the end while other hon. Members got more time. With that I thank you, Sir.

13 32 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYA CHARAN SHUKLA): With your permission, Sir, I rise to announce that government Business during the week commencing 26th April 1993 will consist of

1. Consideration of any item of Government Business carried over from today's order paper.

2. Discussion & Voting on the Demands for Grants under the control of the Ministries of

- (a) Defence
- (b) Home affairs
- (c) External affairs
- (d) Agriculture